

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH D: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No.4344/Del/2019

Assessment Year : 2008-09

**Joint Commissioner of Income
Tax(OSD),
Circle-12(2), Room No.206-A,
02nd Floor, C.R. Building,
I.P. Estate,
New Delhi-110001**

(Revenue)

**Vs. M/s Innodata India Pvt. Ltd.
(Earlier known as M/s. Innodate
Isogen Pvt. Ltd.),
708, Surya Kiran Building, 19, Kasturba
Gandhi Marg,
Connaught Place,
New Delhi-110001
PAN-AAACI2425G**

(Assessee)

CO. No.138/Del/2019

(In ITA No.4344/Del/2019)

Assessment Year : 2008-09

**M/s Innodata India Pvt. Ltd.
(Earlier known as M/s. Innodate
Isogen Pvt. Ltd.),
708, Surya Kiran Building, 19,
Kasturba Gandhi Marg,
Connaught Place,
New Delhi-110001
PAN-AAACI2425G**

(Assessee)

**Vs. Joint Commissioner of Income
Tax(OSD),
Circle-12(2), Room No.206-A,
02nd Floor, C.R. Building,
I.P. Estate,
New Delhi-110001**

(Revenue)

Revenue by

: Sh. M. Baranwal, Sr. DR

Assessee by

: Ms. Lalitha Krishnamurthy, Advocate

Date of hearing : **17.03.2021**

Date of pronouncement : **17.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue and Cross Objection by the assessee for the assessment year 2008-09 are directed against the order of learned CIT(A)-44, New Delhi, dated 11.03.2015.

2. The learned counsel for the assessee, vide its letter, received through email, dated 11.03.2021, has requested for withdrawal of the appeal filed by the Revenue and Cross objection filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the Revenue is dismissed and Cross objection filed by the assessee is also dismissed as withdrawn.

Above decision was announced in the open court in the presence of both the parties on conclusion of Virtual Hearing on 17th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi